



2026:AHC-LKO:3863

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 1300 of 2025

Rajaram

.....Petitioner(s)

Versus

State Of U.P. Thru. Addl. Chief Secy./Prin. Secy. Revenue
Deptt. And 23 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mohammad Ehtesham Khan
Counsel for Respondent(s)	:	C.S.C.

Court No. - 25

HON'BLE AMITABH KUMAR RAI, J.

Heard Mohammad Ehtesham Khan, learned counsel for the petitioner and learned counsel for the State.

The present petition has been filed by the petitioner with the following prayers :-

Issue a writ, order or direction in the nature of mandamus commanding the State Authorities to redeem and restore the status of land of pond situated over Gata No. 1771 Area 115-19-13, which was renumbered as Gata No. 184Ka, Kha, Ga, Gha, Angha, Cha, Chha, Ja, Jha, Yiyan, Dha, Da, Tha, Ada, Ta, Dha Plot No. 184Ka, situated in Village-Bukiya, Tehsil-Alapur, District-Ambedkar Nagar, to its original status as a pond, within stipulated time prescribed by this Hon'ble Court.

It has been contended that in the writ petition bearing PIL No. 1474 of 2019, Support India Welfare Society vs. State of U.P. and others, certain directions were issued vide order dated 16.09.2019 which are relevant in the present case. It is further contended that the issue involved in the present petition is covered by the said directions.

On the other hand, learned counsel for the State, as per instructions received from the Tehsildar, Alapur, District Ambedkar Nagar, submits that steps are being taken for correction of the revenue records with respect to Gata No. 184. As per the instructions, Gata No. 184, having an area of 29.333 hectares, is divided into 16 khand as per Aakar Patra Nos. 41 and 45. The said instructions are taken on record.

Be that as it may, the instructions do not disclose whether any steps are being taken for removal of encroachment from the aforesaid land. The representation dated 20.08.2025, annexed with the writ petition, is pending before the District Magistrate, Ambedkar Nagar, and no action has been taken thereupon so far.

Accordingly, the writ petition is **disposed of** with a direction to the District Magistrate, Ambedkar Nagar, to decide the representation dated 20.08.2025 pending before him. In addition to the said representation, the petitioner is also at liberty to submit a fresh representation within a period of one week, which shall be decided within two weeks thereafter, in terms of the judgment and order dated 16.09.2019 passed in PIL No. 1474 of 2019, Support India Welfare Society vs. State of U.P.

January 19, 2026
Ashish Dewal

(Amitabh Kumar Rai,J.)